

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (S.J.) No. 483 of 2019

With

I. A. No. 4244 of 2020

Sugwa @ Sugiya Devi & Others **Petitioners**
Versus
The State of Jharkhand **Opp. Party**

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through Video Conferencing

09/11.09.2020

1. The learned counsel for the appellant No.-1 who has filed one interlocutory application being I.A. No. 4244 of 2020 at the outset does not want to press this interlocutory application for suspension of sentence on behalf of appellant No.-1 at this stage.
2. Accordingly, I.A. No. 4244 of 2020 is dismissed as not pressed.
3. Office is directed to post this case before appropriate Bench as per roster.

(Anubha Rawat Choudhary, J.)

Mukul